

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH

OA/350/792/2016

Date of Order: 13.03.2018

Coram : Hon'ble (Ms.), Jaya Das Gupta, Administrative Member

Smt. Chandrabati @ Chaneravati widow of Late Ram Pal as housewife, aged about – years, residing at Village Ramhethpurya Laharpur, P.O Balpur, P.S Pareshpur, District Gonda, U.P. Pin – 271321.

--Applicant.

-Versus-

1. The Union of India service through the General Manager, Eastern Railway, Fairlie Place, Kolkata – 700001.
2. The Divisional Railway Manager, Eastern Railway, Sealdah Division, Kolkata - 700009

--Respondents

For the Applicant : Mr. P.C Das, Counsel

For the Respondents : Mr. M.K Bandyopadhyay, Counsel

O R D E R (Oral)

Per: Ms. Jaya Dasgupta, AM

Ld. counsel for both sides are present.

2. The applicant has approached CAT under Section 19 of the AT, Act, seeking the following reliefs.

- (i) An order do directing the respondent to consider the case of the applicant for ex-gratia lump sum compensation forthwith along with interest as admissible under the rules without any delay tactics.
- (ii) An order directing the respondents to deal with and disposed of the representations made by the applicant herein in terms of Railway Board's Circulars.

(iii) To direct the respondent authorities to produce all records of the case at the time of adjudication for consonable justice.

(iv) And to pass such further other order or orders as your Lordships may seem fit and proper.

3. With the consent of both the parties, the matter is disposed of with a direction for consideration of the representation regarding payment of ex-gratia lump sum to the applicant, dated 22.2.2016, as per the extant rules. Accordingly, such representation shall be considered by the Respondent No. 2 within 2 months of getting a certified copy of this order. The applicant shall be favoured with the decision taken by way of reasoned and detailed order within 2 weeks thereafter. If it is found that the applicant is eligible to receive the ex-gratia lump sum amount, such amount shall be extended to her within a month thereafter.

4. I have not gone into the merits of the case and all points are kept open for the respondent authorities. The matter is accordingly disposed of. No costs.

(Jaya Das Gupta)  
Member (A)

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